

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

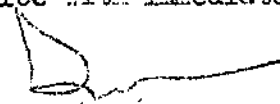
\*\*\*\*\*

New Delhi, the 7th June, 1971.

NOTIFICATION  
(INCOME-TAX)

No.172(F.No.404/131/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (4) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Sri Roshan Lal, who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. This notification shall come into force with immediate effect.

  
(S.K. Iall)


Deputy Secretary to the Govt. of India.

The Manager,  
Government of India Press,  
New Delhi.

No.172(F.No.404/131/71-ITCC)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Chief Secretary, Govt. of Uttar Pradesh, Lucknow.
5. The Comptroller & Auditor General of India (25 copies).
6. The Accountant General, Uttar Pradesh, Allahabad.
7. All Officers/Sections in Board's Office.
8. Bulletin Section (3 copies).
9. Guard File.

  
(S.K. Iall)

Deputy Secretary to the Govt. of India.

XK/500 copies.

No.99/ITCC/126/52/RSP/71 - dt. 24.6.1971.